

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT)(Ins) No. 385 of 2020**

**In the matter of:**

**Bishal Jaiswal**

**...Appellant**

**Vs.**

**Asset Reconstruction Company (India) Ltd.& Anr.**

**...Respondents**

**Present:**

**For Appellant: Mr. Abhijeet Sinha, Mr. Sandeep Bajaj and Mr. Devansh Jain, Advocates**

**For Respondents: Mr. Ramji Srinivasan, Sr. Adv. with Mr. Abhirup Das Gupta and Mr. Rishub Kapoor, Advocates for R-1.**

**Mr. Shikhar Singh and Mr. Varun Gupta, Advocates for R-1.**

**Mr. Pankaj Dhanuka, Advocate for IRP (R-2).**

**Mr. Anshul Sehgal and Mr. Sanjeev Kumar, Advocates for R-2.**

**Ms. Ishita Sharan AR(ARCIL)**

**ORDER**

**(Through Virtual Mode)**

**31.08.2020:** Learned Counsel for the Respondents concluded his Arguments. Let the matter for Response by the Learned Counsel of the Appellant be fixed.

Let the matter be fixed on top of the List by tomorrow i.e. **01.09.2020.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

**[V.P.Singh]**  
**Member (Technical)**

sr/nn